

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 1337 of 1997

HON.MR.S.DAYAL.MEMBER(A)

HON.MR.S.L.JAIN, MEMBER(J)

Mrs. Neelam Yadav wife of
Sri Lalta Prasad Singh
Assistant Teacher, Northern
Railway Intercollege,
Tundla, District Firozabad.

.. .. Applicant

(By Adv: Sri Sarish Chaturvedi)

Versus

1. Union of India, through Chairman
Railway Recruitment Board, New Delhi.
2. General Manager(Personnel) Northern
Railway, Baroda House, New Delhi
3. Chairman, railway Receruitment Board
New Annexe Bhawan Divisional Railway
Manager office compound, Nawab
Yusuf Road, Allahabad.
4. Northern Railway Inter College
Tundla District Firozabad
through its principal

.. .. Respondents

Along with

Original Aoolication No. 255 of 1997

Mrs. Neelam Yadav, w/o
Sri lalta Prasad Singh, Asstt.
Teacher, Northern Railway
Inter college, Tundla, District
Firozabad.

.. .. Applicant

Versus

1. Union of India through railway
Recruitment Board, New Annexe Bhawan
Divisional Railway Manager office
Compound, Nawab Yusuf Road, Alld.
through its Chairman
2. Sri S.P. Saroj, Chairman
Railway recruitment Board, New Anexe
Bhawan, Divisional Railway
Manager Office compound, Nawab
Yusuf Road, Alld.
3. Northern Railway Intercollege
Tundla District Firozabad
through its principal

.. .. Respondents

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O R D E R

HON.MR.S.DAYAL, MEMBER(A)

The learned counsel for the applicant has filed this OA seeking the relief of quashing the impugned advertisement no.3/95-96 furnished in rozgar Samachar on 17.2.96 advertising the post of Asstt. teacher for Northern Railway Intercollege and direct the respondents to consider the case of the applicant for regularisation on the grounds one Anjana Srivastava ^{and} her batchmates were regularised.

2. With regard to regularisation of Anjana Srivastava the learned counsel for the applicant draws attention to Annexures 3&4 of the OA. The first of these orders of the respondents is dated 14.1.94 and is by way of one time exeception for regularisation of substitute teachers who had attained temporary status. The second annexure of the respondents is dated 15.10.93 is again ^{one-time} regularisation of substitute teachers who had attained temporary status. Since the applicant was not regularised against any of these orders, she cannot take a claim at this late stage for regularisation on the basis of these two orders.

3. The learned counsel for the applicant mentions MA 300/98 which has been filed with the prayer that a direction be given to the respondents not to interfere with the peaceful functioning of the applicant on the post of Asstt. Teacher during the pendency of this application. The learned counsel for the applicant ^{also} mentions that the applicant had appeared and qualified in the written examination held on 9.6.96 pursuant to advertisement dated 26.12.95 but was not interviewed and empanelled. The claim for any regularisation through Railway Recruitment Board in the absence of any orders of further one time regularisation which ^{may have been} ~~can be~~ passed by Railway Board, ^{has also been put forth} The applicant had raised the issue of

the cancellation of the results of this examination earlier through OA no. 255/97 and the OA was dismissed as having no merits by order dated 6.11.97. Therefore the claim for regularisation even on the basis of this examination does not survive. Hence the application is dismissed in limine and consigned to records.

[Signature]
MEMBER(J)

[Signature]
MEMBER(A)

Dated: July 20th, 1998

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